## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1920 ANSWERED ON:22.11.2010 VERIFICATION OF SUBSCRIBERS Ananth Kumar Shri

## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether instructions have been issued to the telecom operators for strict compliance with regard to the identification of subscribers;

(b) if so, whether various telecom operators providing their services in the country especially in Jammu and Kashmir have complied with the guidelines regarding subscriber's verification;

(c) if so, the details thereof; and

(d) the steps taken/being taken by the Government in this regard?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) Yes, Madam. From time to time instructions have been issued to Cellular Mobile Telephone Service (CMTS) / Unified Access Service (UAS) Licensees for strict compliance of instructions related to verification of identity of subscribers.

(b) & (c) The compliance of instructions are checked by way of conducting Audit of Customer Acquisition Forms (CAFs) per month on sample basis by the Telecom Enforcement, Resource and Monitoring (TERM) Cells of Department of Telecom. The details of passed percentage of CAF on Photo, Proof of Identity and Proof of Address (PIA) basis for last two years is given below;

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Passed percentage for year 2008 Passed percentage for year (Approximately) 2009 (Approximately)
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ALL India 84% 91% J & k 85.7% 82.9%

(d) There is provision of graded financial penalty applicable on the CMTS / UAS Licensee varying from Rs. 1000 to Rs50000 per case of non-compliance detected during the sample audit determined based on overall percentage of compliance.